

Annexure-3

Name of the corporate debtor: KRITI PRAKASHAN PRIVATE LIMITED; Date of commencement of CIRP: 13-06-2022; List of creditors as on: 11.03.2025List of secured financial creditors (other than financial creditors belonging to any class of creditors)
(Amount in ₹)

| Sl. No. | Name of creditor | Details of claim received | | Details of claim admitted | | | | | | Amount of contingent claim | Amount of any mutual dues, that may be | Amount of claim not admitted | Amount of claim under verification | Remarks, if any |
|---------|----------------------|---------------------------|------------------------|---------------------------|-----------------------------|---|-----------------------------|------------------------|-----------------------|----------------------------|--|------------------------------|------------------------------------|---|
| | | Date of receipt | Amount claimed | Amount of claim admitted | Nature of claim | Amount covered by security interest | Amount covered by guarantee | Whether related party? | % voting share in CoC | | | | | |
| 1 | HDFC BANK LTD. | 30.06.2022 21.02.2025 | 253618529 | 253618529 | Secured Financial Creditors | Hypothecation of : All the stock-in-trade both present Hypothecation and exclusive charge on 23 Nos vehicles. | | No | 65.16 | Nil | Nil | Nil | Nil | 1). The above admitted claims are subject to further revision based on information and records to be submitted by the claimant. 2). Security details are also subject to revision based on the submission of vehicle and other asset ownership records. 3). The List of creditors as of 11.03.2025 is to be filed/submitted on the electronic platform of the Board (IBBI) for dissemination on its website. 4). The Committee of Creditors of the Corporate Debtor is reconstituted as on 11.03.2025 and a report on reconstitution under Regulation 13(2)(d) read with Regulation 17(1) of the CIRP Regulations shall be filed with the Adjudicating Authority. 5). It is to be noted that, the IRP/RP shall verify the claims as on the Insolvency Commencement Date (i.e. 13.06.2022) but in the instant case the Hon'ble NCLAT vide its order dated 29.06.2022 stayed the proceeding of the CIRP till disposal of IA No. 182/2022 filed by the IRP under Section 12A of the Code. The Hon'ble NCLAT vide its order dated |
| 2 | Indian Overseas Bank | 04.03.2025 | 135607133.41 | 135607133.41 | Secured Financial Creditors | Hypothecation of Book Debt, Stock and all other Current Assets | | | 34.84 | Nil | Nil | Nil | Nil | 1). The above admitted claims are subject to further revision based on information and records to be submitted by the claimant. 2). Security details are also subject to revision based on the submission of vehicle and other asset ownership records. 3). The List of creditors as of 11.03.2025 is to be filed/submitted on the electronic platform of the Board (IBBI) for dissemination on its website. 4). The Committee of Creditors of the Corporate Debtor is reconstituted as on 11.03.2025 and a report on reconstitution under Regulation 13(2)(d) read with Regulation 17(1) of the CIRP Regulations shall be filed with the Adjudicating Authority. 5). It is to be noted that, the IRP/RP shall verify the claims as on the Insolvency Commencement Date (i.e. 13.06.2022) but in the instant case the Hon'ble NCLAT vide its order dated 29.06.2022 stayed the proceeding of the CIRP till disposal of IA No. 182/2022 filed by the IRP under Section 12A of the Code. The Hon'ble NCLAT vide its order dated |
| | | | 38,92,25,662.41 | 38,92,25,662.41 | | | | | 100 | | | | | |